

F.No.C-18013/25/2009-Ad.IIIB
Government of India
Central Board of Indirect Taxes & Customs

New Delhi, Dated 22nd December '2020

To

Cadre Controlling Authorities.

Subject: Collection of statistics regarding court cases related to Order dated 19.07.2011 of High Court in Madras-reg.

The undersigned is directed to refer the Hon'ble Court of Madras's Order dated 19.07.2011 in WPs No. 16733/2009, 11492/2006, 16889/2009 & 18969/2006 in respect of the cases of part-time casual workers of the Chennai Zone and the orders wherein directions are to follow or relied upon the original order dated 19.07.2011 of the High Court.


2. In this regard it is to state that to take a view on court cases referred to Board on this issue, statistics are required in respect of any other cases wherein also, the directions are to follow or to reply upon the original order dated 19.07.2011 of Hon'ble High Court of Madras in the WP referred to above.

3. The CCAs shall accordingly ascertain the information from the Zonal units/Commissionerates under their authority and submit consolidated requisite information to the Board in proforma enclosed. The CCAs should also ensure that no case, to be covered under the order dated 19.07.2011, as on date, is left out while compiling these Statistics. Any case having been covered under the order dated 19.07.2011, if found left out after this exercise, the concerned Chief Commissioner/Principal Chief Commissioner will be held responsible.

4. Member (A) instructed that this requisite information be furnished positively within 10 working days of issue of this letter.

Encl : Proforma

Yours faithfully


22.12.2020
(R K Jha)

Deputy Secretary to Government

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Proforma for data on cases covered under Order dated 19.07.2011 of Madras HC (Consolidated sheet to be provided by CCA for all Commissionerates/Zonal Units under the jurisdiction of the CCA)

Name of CCA/Name of Commissionerate or Zonal Unit	WP/OA/SLP	Names of Petitioners/Respondents (CLs)-indicate Petitioners/Respondents above list of names.	Operative part of the order which directs to cover the case under Order dated 19.07.2011 of Madras HC	Gist of SLP/WP if filed	Current status of the case

Certificate:

It is certified that the facts/information in respect of data furnished in the data sheet above is correct, as per records available with or made available to this office.

Signature _____
 Name _____
 Designation _____